

The Cantonment Board have appointed a Committee to enquire into the matter.

Multi-Storey hotel in the vicinity of Palam Airport

1517. SHRI HARISH KUMAR GANGWAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a multi-storey hotel has come up in the vicinity of Palam Airport (Mehram Nagar) thereby endangering the security of the airport and the technical area;

(b) if so, the details thereof together with the approval of the Cantonment Board and if not, how has it come up; and

(c) steps taken to deal with the unwarranted situation?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) A Guest House-cum-Restaurant consisting of ground plus two floors has come up in the vicinity of Palam Airport (Mehram Nagar): The Cantonment Board Delhi has not received any communication either from the International Airport Authority or the authorities of Technical area objecting to the construction of this Guest House-cum-Restaurant.

(b) The Construction of ground and first floor was regularised by the Cantonment Board. However, the constructions made on the second floor consisting of five rooms five toilets one staircase and one passage were unauthorised.

(c) The Cantonment Board has issued a notice under section 185 of the Cantonments Act, 1924 on 18-3-1982 directing the demolition of the unauthorised construction and also prosecuted the party under section 184 of the Act. The party has preferred an appeal under section 274 of the Act to the appellate authority through the Cantonment Board on 21st April, 1982. The Board has entrusted the matter to its Legal Adviser for drafting a reply to the appeal for submission to the appellate authority.

Appointment of Claims Inspectors in G.I.C.

1518. SHRI M. V. CHANDRASHEKARA MURTHY:

SHRI P. M. SAYEED:

Will the Minister of FINANCE be pleased to refer to the reply given to unstarred Question No. 5057 on 23rd December, 1977—regarding employment of Engineering Graduates in G.I.C. and state:

(a) whether over 100 Engineering Diploma Holders for survey and assessment of motor claims were recruited by the end of 1978;

(b) if not the reasons therefor; and

(c) whether Government are now considering to appoint some more Claims Inspectors in G.I.C. to clear the arrears?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c) After the "General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Scheme, 1974" was notified, no subsidiary of G.I.C. has appointed any diploma-holder as Claims Inspector for Survey and assessment of motor claims. According to the nature of the case, insurance companies engage independent surveyors to assess the loss so that they can expeditiously settle the claims.

Special Fund for Modernisation of Textile Industry

1519. SHRI DHARAM BIR SINHA: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are considering proposals to create a special fund for modernisation of textile industry;

(b) if so, the details thereof; and

(c) whether it is a fact that the textile industry is suffering from shortage of credit facilities, if so, the steps being proposed to be taken to meet the credit requirements?